

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD.

ROC.No. 14 /Reg.Judl./2023

Date: 08.11.2023

CIRCULAR

The Hon'ble Court while dealing with W.P.Nos.2686 and 2706 of 2017 on 07.02.2017, directed the Registry to circulate the judgment in the case in between **Municipal Corporation of Hyderabad, Hyderabad Vs. M/s. Philomena Education Foundation of India, Hyderabad**, reported in 2008(1) ALT 670 (DB) to all the Judicial Officers working in Subordinate Courts in twin cities as well as the entire State.


As directed, the Judgment in between **Municipal Corporation of Hyderabad, Hyderabad Vs. M/s. Philomena Education Foundation of India, Hyderabad**, reported in 2008(1) ALT 670 (DB) was communicated to all the Judicial Officers vide circular dated 20.02.2017 in ROC.No.7/Reg.Judl/2017 with a direction to bear in mind the guidelines enunciated therein while granting stay or other interim orders including temporary injunction against the Municipalities/Municipal Corporations.

Now it has come to the notice of the Hon'ble High Court that some of the Judicial Officers are granting interim orders contrary to the guidelines enunciated in the above Judgment against the Municipalities/Municipal Corporation.

Therefore, all the Judicial Officers are once again directed to bear in mind the guidelines enunciated in the above judgment while granting

stay or other interim orders including temporary injunction against the Municipalities/Municipal Corporations.

All the Judicial Officers are hereby cautioned that violation of the above Judgment of the Hon'ble High Court will be viewed seriously.


8/11/2022
Registrar (Judicial-I)

To

All Unit Heads in the State of Telangana along with copy of judgment in Municipal Corporation of Hyderabad, Hyderabad v. M/s. Philomena Education Foundation of India, Hyderabad reported in 2008(1) ALT 670 (DB), (with a request to communicate the same to all the Judicial Officers working in their unit for strict compliance of the directions issued in the above judgment)

Copy to:

- 1)The Registrar General, High Court for the State of Telangana.
- 2)The Registrar (Infrastructure), High Court for the State of Telangana.
- 3)The Registrar (Vigilance), High Court for the State of Telangana.
- 4)The Registrar (Administration), High Court for the State of Telangana.
- 5)The Registrar (IT-cum-CPC), High Court for the State of Telangana.
(with a request to upload in the website)
- 6)The Section Officer, Statistics Section (for compilation).
- 7)The Section Officer, Special Officers' Section (for codification).